

**GOVERNMENT OF INDIA  
PLANNING  
LOK SABHA**

UNSTARRED QUESTION NO:3175  
ANSWERED ON:23.08.2006  
FLEXIBILITY IN LABOUR LAWS  
Barad Shri Jashubhai Dhanabhai

**Will the Minister of PLANNING be pleased to state:**

- (a) whether the Planning Commission has underlined the need for `inclusive` growth while the Rajasthan and Gujarat Governments sought flexibility in labour laws to boost foreign direct investment in the draft approach paper to the Eleventh Plan;
- (b) if so, whether the Planning Commission has urged the State Governments to provide suggestions for more effective implementation of Centrally sponsored schemes;
- (c) if so, the suggestions given to the Planning Commission in this regard; and
- (d) the reaction of the Union Government in this regard?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PLANNING SHRI. M.V. RAJASEKHARAN)

- (a): In the draft Approach Paper to the Eleventh Five Year Plan, the Planning Commission has underlined the need for `inclusive` growth. In the regional consultations on draft Approach Paper to the Eleventh Plan, Chief Ministers of Rajasthan and Gujarat have suggested flexibility in labour laws for attracting foreign direct investment.
- (b): In the regional consultations with Chief Ministers of States and Union Territories, the Planning Commission has requested for suggestions on effective implementation of centrally sponsored schemes.
- (c) & (d): No concrete proposals have been received by the Planning Commission.